

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 17TH DAY OF OCTOBER, 2001

Original Application No.1195 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Mohd.Mustafa Niazi, son of  
Shri Sah Zainul Abedin Abid  
Niazi, R/o Khwaja Qutub  
District Bareilly

In ...Applicant  
person)

Versus

1. Union of India through Secretary  
Agricultural Krishi Bhawan  
New Delhi.
2. Indian Council of Agricultural  
Research, through its Director  
General,, Krishi Bhawan, New Delhi.
3. Indian Veterinary Research Institute  
Izat Nagar, district Bareilly  
(UP) thropugh its Director.
4. Officer on Speciakl Duty,  
National Research Centre on meat  
TTC Hostel, CRIDA Campus,  
Santosh Nagar, hyderabad 500059,  
Andhra Pradesh.

... Respondents

O R D E R(Oral)

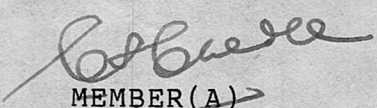
JUSTICE R.R.K.TRIVEDI,V.C.


This OA has been filed challenging order dated 1.12.2000 and order dated 20.9.2001 by which applicant has been transferred from Izat Nagar Bareilly to Hyderabad. Reason stated in the order is that the project of NRC on meat, ~~that~~ IVRI, Izat Nagar, has been transferred to Hyderabad. The contention of the applicant is that he was appointed by order dated 26.9.1987 against the project MRDPC and he had no connection with the project on NRC on meat. It is submitted that the name of the applicant has been illegally included in the list of employees transferred

by the impugned orders. Before coming to this Tribunal applicant filed representations on 6.12.2000 and 9.12.2000, copies of which have been filed as Annexures 15 & 16. However, after the order dated 20.9.2000 no representation has been filed. On perusal of the representation it also appears that the applicant has not raised this plea, that he was not employed against the project of NRC on meat, in the representation filed before the authorities.

In these circumstances, in our opinion the ends of justice shall be better served if the applicant is asked to make a fresh representation before the Director General, I.C.A.R, respondent no.2 within ten days. The representation so filed alongwith copy of this order shall be considered and decided by a reasoned order within a month. It shall also be open to the applicant to make an application to stay the transfer during the pendency of the representation which shall be considered and decided within a week. There will be no order as to costs.

Copy of this order shall be given within 24 hours.

  
MEMBER (A)

  
VICE CHAIRMAN

Dated: 17.10.2001

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